

**In the National Company Law Tribunal, Jaipur**

**Appeal No. 524/252(3)/ND/2018**

**TA No. 130/2018**

**UNDER SECTION 252(3) OF COMPANIES ACT, 2013**

**In the matter of:**

**Shri Ganesh City Developers Pvt. Ltd. .... Applicant/Petitioners**

**VS.**

**ROC .....Respondent**

**Order delivered on 20.09.2018**

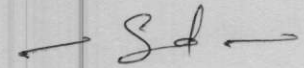
**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Naresh Kumar Bansal, Adv.

For Respondent(s) : Amol Shinde, DROC-DOL

**ORDER**

In compliance with the directions dated 07.09.2018 learned counsel for the appellant represents that a brief synopsis in respect of the land dispute showing the litigations of appellant company faced have been filed vide Diary No. 312/2018 dated 12.09.2018. A copy of the said synopsis is also being made duly available to the respondents/ROC before this Tribunal. Learned Deputy ROC represents that a reply to this appeal has been duly filed. Submissions of the appellant as well as ROC heard. None appears for the Income Tax Department despite notice and in the circumstances, order is reserved in this appeal.



**(R. Varadharajan)  
Member (Judicial)**